


National Company Law Tribunal

Allahabad Bench

CP NO. 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE COMPANY: MIS ASREC (India) Ltd vs. MIS Shashi oils and Fats Pvt Ltd
SECTION OF THE COMPANIES ACT: U/S 7 of I & B code of 2016

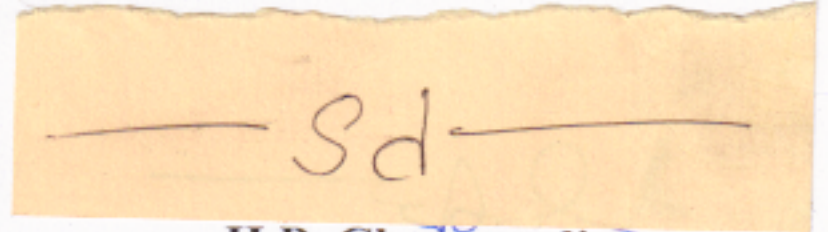
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	PETITIONER	
2.				

CP NO.140/ALD/2017

Sh. Abhishek Anand, Advocate for the Financial Creditor. Today, there is no representation from the Corporate Debtor Company. The erstwhile counsel for Corporate Debtor Company Sh. Amit Verma pleads no instruction. Therefore, he is advised to inform his client (Corporate Debtor Company) to make alternative arrangement, if any, and also to make payment of the cost to the petitioner, failing which, this Court may constrain to pass a consequential order.

The petitioner is also directed to communicate a copy of this order to the Corporate Debtor Company.

The matter to be listed on 7th February, 2018.



Dated:19.01.2018

**H.P. Chaturvedi,
Member (Judicial)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)